

[Shri Viren J. Shah]

power some one was appointed because he had this connection. I think this kind of a thing does not perhaps merit consideration. The honourable Mr. Bhupesh Gupta rightly said that he does not make a statement in the House which is not borne out by facts and substantiated with evidence. And yet a statement was made involving the name of an individual, Mr. B. R. Patel, which led to a conclusion in the minds of even newspapermen and the public at large that he was corrupt, etc. whilst the gentleman whom the honourable Mr. Bhupesh Gupta had in mind was an entirely different individual, it was some Secretary, Industries. That is why I made this clarification.

Then, so far as the handbook of Members, etc. is concerned, certainly it is for the honourable House to decide whether this handbook merits consideration or whether this handbook is to be thrown into the dust-bin or whether a decision has to be taken that this handbook will be scrapped and no handbook will be issued to any Members and they are not bound to be guided by the handbook, and so on and so forth. Certainly it says here,, the handbook has to be read along with the Rules of Procedure and Conduct of Business in the Council of States, namely, Rajya Sabha, second edition, as modified up to so and so date. But it does not mean that this is all. As you know,, in addition to these two, for Lok Sabha there is a third one, "Directions by the Speaker given from time to time" which is also binding on the honourable House and the Members. So the question again arises, as I mentioned yesterday, that I think the time has now come for this House to consider what kind of practices and privileges we are going to exercise *vis-a-vis* persons who are outside the House so that the privileges that we have, the immunity that we have from prosecution or the immunity which the newspapers have from prosecution because of whatever is said here, does not in any way, or

inadvertently, affect the people at large adversely. That was my only submission yesterday.

SHRI BHUPESH GUPTA: Every, thing he has said is wrong as far as...

MR. DEPUTY CHAIRMAN": You can leave it at that.

SHRI BHUPESH GUPTA: There is an attempt to curb the rights of Members. Mr. Viren Shah, please do not do it. Do,, not try to curb the rights and privileges of the Members.

THE CONSTITUTION (AMENDMENT) BILL, 1977

(to amend the second schedule)

SHRI BHUPESH GUPTA (West Bengal): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI BHUPESH GUPTA: Sir, I introduce the Bill.

THE CONSTITUTION (AMENDMENT) BILL, 1977

(to amend articles 120,, 210, etc. etc.)

SHRI MURASOLI MARAN (Tamil Nadu): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI MURASOLI MARAN: Sir, I introduce the Bill.

THE MAINTENANCE OF INTERNAL SECURITY (REPEAL) BILL, 1977

SHRI BHUPESH GUPTA (West Bengal): Sir, I beg to move for leave